

out. Now that they have come he wants to consult them.

13 hrs.

Shri A. K. Gopalan: That day we took about one hour for discussing this matter and we were all very much agitated on that day. The Minister should have thought about that aspect and consulted the Prime Minister, if necessary, and come with some agreed proposals. It is a very important matter. They could have consulted the Prime Minister earlier. The way in which the opposition is treated is very bad... (*Interruptions*).

Shri Hari Vishnu Kamath: I only want an assurance from you, Sir, that there will not be any need to give fresh notice and that it will automatically be put on the list of business for tomorrow. Because, may I invite your attention to the fact that the House, in its wisdom or otherwise, adopted the Report that day, to the effect that miscellaneous items should be concluded by 12.30. Today, it is 1 O'clock now and yet...

Mr. Speaker: That is because of other reasons.

Shri Hari Vishnu Kamath: So I would request you to ensure that this item comes in the list of business tomorrow, automatically, without any need for giving fresh notice.

Mr. Speaker: When the House holds it over, it will certainly come tomorrow.

13.02 hrs.

COMPANIES (AMENDMENT) BILL*

The Minister of Law (Shri G. S. Pathak): I beg to move for leave to introduce a Bill further to amend the Companies, Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

Shri G. S. Pathak: I introduce the Bill.

13.02½ hrs.

STATEMENT RE: COMPANIES (AMENDMENT) ORDINANCE, 1966

The Minister of Law (Shri G. S. Pathak): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Companies (Amendment) Ordinance, 1966, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT-7228/66*].

13.03 hrs.

METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAKING) BILL*

The Minister of Mines and Metals (Shri S. K. Dey): I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good.

Mr. Speaker: The question is...

Shri U. M. Trivedi (Mandsaur): Before it is put to the House, may I ask for an explanation from the Minister? The preamble says "for the purpose of enabling the Central Government in the public interest to

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[Shri U. M. Trivedi]

exploit, to the fullest extent possible, zinc and lead deposits". Is it limited to zinc and leads? Or will it include the extraction of silver? Is there any limitation put on the acquisition?

Mr. Speaker: I do not object to it, if the Minister can answer it. Otherwise, it is not so relevant at this moment when the Bill is being introduced.

Shri U. M. Trivedi: It is very necessary to know that.

Mr. Speaker: The Minister may answer it, if he can.

Shri S. K. Dey: It includes other minerals also. The primary minerals are zinc and lead.

Shri Hari Vishnu Kamath (Hoshangabad): There is another objection to this Bill.

Mr. Speaker: I should be permitted to place the introduction motion.

Shri Hari Vishnu Kamath: I am opposing the introduction, because, Sir, you will be pleased to recollect that in the course of your address to the Presiding Officers last month, you did advise the Government, and rightly so, that various matters, including *inter alia* the financial memorandum accompanying Bills, should be carefully scrutinised before the Bills are brought before the House. Now, even though this has been hammered so many times, I am sorry to say they did not wake up even now. Rule 69, which refers to this particular matter, says:

"(1) A Bill involving expenditure shall be accompanied by a financial memorandum which shall invite particular attention to the clauses involving expenditure and shall also give an estimate of the recurring and non-recurring expenditure involved in case the Bill is passed into law."

I do admit that some sort of an estimate has been given here but sub-rule (1) of rule 69 has not been

fully complied with in as much as the recurring and non-recurring expenditure in regard to various items mentioned there in the Financial Memorandum has not been shown. A rough estimate has been given in its place, but neither a fairly precise estimate nor the recurring and non-recurring expenditure has been shown in the Financial Memorandum. Therefore I will request you to hold it over till he supplies the figures necessary to comply with rule 69, sub-rule (1).

Mr. Speaker: That objection does not come when it is being introduced. We can take that objection when we are passing it into law. It would not be passed into law unless those things are there. But that is no impediment to its introduction.

Shri Hari Vishnu Kamath: There is a precedent.

Mr. Speaker: There may be a precedent. The Financial Memorandum is given. Whether it is sufficient or not, we shall see at the consideration stage.

Shri Hari Vishnu Kamath: In the last session when the Finance Minister introduced a Bill, we raised this and you allowed that objection.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good."

The motion was adopted.

Shri S. K. Dey: Sir, I introduce the Bill.